

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 1746  
TO BE ANSWERED ON 25<sup>TH</sup> NOVEMBER, 2016**

**SIDE EFFECT OF FAIRNESS CREAMS**

**1746. SHRI BHAGWANTH KHUBA:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has examined the composition of various cosmetic and herbal fairness creams being sold in the country;
- (b) if so, the details thereof along with the findings regarding side effects on the use of these creams; and
- (c) the measures taken by the Government to ensure the quality of such products?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(SHRI FAGGAN SINGH KULASTE)**

(a) to (c): Manufacture, sale and distribution of cosmetics in the country is regulated under the Drugs and Cosmetics Act, 1940 and Drugs and Cosmetics Rules, 1945 by State Licensing Authorities through a system of licensing and inspection. Import of cosmetics is regulated by the Central Drugs Standard Control Organization (CDSCO) through a system of registration. As per Rule 129 G of Drugs and Cosmetics Rules 1945, no cosmetic can be imported unless it complies with the specifications prescribed under Schedule S and Schedule Q (as amended by BIS) or any other standards of quality and safety applicable to it and other provisions under the Rules.